

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH NEW DELHI

O.A No. 826/2024

In the case of: News Item titled "Pillars of Ravi-Tawi Canal Bridge and railway bridge exposed after mining in Basantar river of Samba" appearing in Daily Excelsior dated 02.06.2024.

V/s

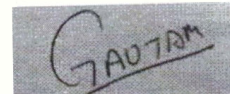
**Ganshyam Singh, Member Secretary,
JKPCC &Ors.**

In the Matter of: Additional Reply on the behalf of District Magistrate, Samba

In the matter of:- Index

S. No.	Particulars	Page No.
1.	Additional Reply	1-4
2.	Affidavit	5-6
3.	Annexure-I Copy of order dated 23.09.2025	7
4.	Annexure-II Copy of the report of District Mineral Officer, Samba bearing vide No. DMO/S/NGT/2026-27/1407-08 dated 28.04.2026)	8-25

Filed By



**Gautam Singh,
Advocate,
Supreme Court of India,
for UT of J&K
gautamsinghh.ind@gmail.com
9970179706**

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH NEW DELHI

O.A No. 826/2024

In the case of: News Item titled "Pillars of Ravi-Tawi Canal Bridge and railway bridge exposed after mining in Basantar river of Samba" appearing in Daily Excelsior dated 02.06.2024.

Additional Reply on the behalf of District Magistrate, Samba

May it please your Lordships,

The Answering Respondents most respectfully submits as under:-

1. That the above titled Original Application is pending disposal before the Hon'ble Tribunal in which the next date of hearing is fixed on 19.05.2026
2. That the Hon'ble Tribunal vide order dated 23.09.2025 in OA No. 826/2024 titled News Item titled "*Pillars of Ravi-Tawi Canal Bridge and railway bridge exposed after mining in Basantar river of Samba*" appearing in Daily Excelsior dated 02.06.2024 ordered as follows:-

"Learned Counsel appearing for respondents no. 4 to 6 submits that though reply on behalf of respondents no. 4 and 5 has been filed but further additional reply is required to be filed which will be filed within two weeks."

Copy of order dated 23.09.2025 is enclosed herewith and marked as **Annexure-I**.

3. That in compliance to the order dated 23.09.2025 pronounced by the Hon'ble Tribunal in OA No. 826/2024 titled News Item titled "*Pillars of Ravi-Tawi Canal Bridge and railway bridge exposed after mining in Basantar river of Samba*" appearing in Daily Excelsior dated 02.06.2024, a detailed report was sought from District Mineral Officer, Samba, who vide no. DMO/S/NGT/2026-27/1407-08 dated 28.04.2026, submitted the point wise reply which as mentioned paragraphs below.

That the Issue regarding exposure of pillars of Ravi-Tawi Canal Bridge and Railway Bridge due to mining in Basantar River.

4. In this context, it is humbly submitted that District Samba has a total of 19 minor mineral blocks, out of which 17 have been

District Magistrate
Samba

allotted through the e-auction process and 02 have been granted to Public Sector Undertakings (PSUs) i.e. M/s JK Projects Construction Corporation Ltd & M/s JK Minerals Ltd. These blocks/leases have been granted only after due compliance with all coda and formalities. All these blocks / mining leases are located at a distance of more than 500 Mts from the bridges on National Highway.


5. At present, 09 blocks are operational. Mining operations in these blocks are being carried out strictly within the approved lease boundaries and in accordance with prescribed norms and conditions.

MONITORING OF MINING ACTIVITIES AND PREVENTION OF ILLEGAL MINING.

6. That the officials of the Department of Geology and Mining, along with the District Level Task Force Committee headed by the Deputy Commissioner, Samba and Tehsil Level Task Force Committees maintain regular surveillance and take prompt legal action whenever any instance of illegal mining is reported. A Quick Response Team has also been constituted in District Samba.

7. **That the brief details of the action taken against violators is mentioned below:**

- More than 800 violators been penalized for violations related to illegal mining or unauthorized stocking of minerals outside designated blocks/leases. (have any FIR been loged)
- During the financial year (2025-26), more than ₹1.18 Crores have been realized as penalty.


District Magistrate
Samba

INSTITUTIONAL MECHANISM FOR ENFORCEMENT

8. A Multi-Departmental District Level Task Force has been constituted to monitor and curb illegal mining activities when has it been constituted and what does it do and what all acts has it done and how it functions . In addition:

- Tehsil Level Task Force Committees are functional
- A Quick Response Team is operational in District Samba

SURVEILLANCE AND MONITORING MEASURES

9. That 30 CCTV cameras have been installed at vulnerable locations, including, who monitor these and when is it review done :

- Samba Bridge
- Bein Bridge


These ensure continuous monitoring of mining activities and movement of mineral-laden vehicles.

CLARIFICATION REGARDING THE NEWS REPORT

10. It is submitted that the news report appears to be based on verbal assertions and is not supported by documentary evidence. It is reiterated that mining is strictly prohibited within a distance of 500 meters from bridges and this restriction is being strictly enforced by the Department.

EXCAVATION OBSERVED NEAR BRIDGE

11. The excavation observed near certain National Highway bridges is primarily attributable to ongoing construction works related to the Delhi-Amritsar-Katra Expressway and the widening/repair of existing infrastructure. These works are being executed by authorized agencies engaged by NHAI. Such activities may appear as mining to a lay observer but are, in fact, legitimate construction operations i.e. the excavation necessary for execution of the approved construction works, such as earthwork, embankment preparation, bridge foundations, road widening, drainage and related engineering activities. Although such excavation may resemble mining to a lay observer, it does not constitute unauthorized mining activity where the material extraction is carried out strictly in accordance with the contractual terms granted by the competent authorities i.e. NHAI contract provisions. Any minor minerals, i.e. ordinary earth, sand, aggregates, etc., required for the project are sourced only from validly leased mines/quarries or through permits issued under the applicable mining and environmental laws. It is further submitted that all the mining leases / minor mineral blocks in district Samba are situated at a distance of more than 500 meters from the bridges on National Highway. Therefore, the activities observed at such locations cannot be directly attributed to unauthorized excavation and are part of the broader authorized infrastructure development works being undertaken by National Highway Authority of India through its executing agencies.


District Magistrate
Samba

STEPS FOR BRIDGE MAINTENANCE & REPAIR WORKS

12. Steps For repair and maintenance of bridges, including the Ravi-Tawi Canal Bridge and Railway Bridges, the concerned executing agencies have duly obtained the requisite permissions.

Copy of the report of District Mineral Officer, Samba bearing vide No. DMO/S/NGT/2026-27/1407-08 dated 28.04.2026 is enclosed herewith and marked as **Annexure-II**.

An affidavit in support of the reply is enclosed herewith.


IN THE PREMISES:

In view of the submissions made herein above and those to be urged at the time of hearing, it is humbly prayed that the Additional Reply in the instant OA may kindly be taken on record.

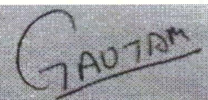
Place:

Dated: .05.2026

Answering Respondents


District Magistrate
Samba
Ayushi Sudan, IAS
District Magistrate,
Samba

Through Counsel



Gautam Singh,
Advocate,
Supreme Court of India,
for UT of J&K
gautamsinghh.ind@gmail.com
9970179706

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH NEW DELHI

O.A No. 826/2024

In the case of: News Item titled "Pillars of Ravi-Tawi Canal Bridge and railway bridge exposed after mining in Basantar river of Samba" appearing in Daily Excelsior dated 02.06.2024.

Affidavit in support of Additional Reply.

I, Ayushi Sudan, IAS aged 34 years, presently posted as District Magistrate, Samba do hereby solemnly affirm and declare as under:-

1. That the contents made in the Additional Reply duly drafted by the counsel on my instructions, the contents whereof are true and correct upon information derived from official record.
2. I solemnly swear/ affirm that this affidavit is true, no part of this is false and nothing has been concealed herein.

Ayushi Sudan
District Magistrate
Samba
Deponent

Verification:

Verified at Samba on 16th day of May, 2026 that the contents of this affidavit are true and correct to the best of knowledge and belief and nothing has been concealed herewith.

Identified by *Ayushi Sudan*

Certified that the above statement was declared on Oath/Solemn affirmation before me the Executive Magistrate 1st Class Samba this 16th May Day of 2026

By Ayushi Sudan IAS, Dist. Magistrate, Samba
Who is identified by Hardeep Singh Jha c/o DC office Samba

Ayushi Sudan
District Magistrate
Samba
Deponent

Name: Ayushi Sudan (As per)
Executive Magistrate 1st Class
Office: Samba



सत्यमेव जयते

Government of Jammu and Kashmir

e-Stamp

Certificate No. : IN-JK11197944305892Y
Certificate Issued Date : 26-Feb-2026 11:31 AM
Account Reference : NEWIMPACC (SV)/ jk12705904/ SAMBA/ JK-SM
Unique Doc. Reference : SUBIN-JKJK1270590405804262139746Y
Purchased by : AYUSHI SUDAN
Description of Document : Article 4 Affidavit
Property Description : Not Applicable
Consideration Price (Rs.) : 10
 (Ten only)
First Party : AYUSHI SUDAN
Second Party : Not Applicable
Stamp Duty Paid By : AYUSHI SUDAN
Stamp Duty Amount(Rs.) : 10
 (Ten only)



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District Court Promises Samba

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
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3. In case of any discrepancy please inform the Competent Authority

Item No. 13

Court No. 1

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 826/2024

News Item titled "Pillars of Ravi Tawi Canal Bridge and railway bridge exposed after mining in Basantar river of Samba" appearing in Daily Excelsior dated 02.06.2024.

Date of hearing: 23.09.2025.

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Respondents: Mr. Gautam Singh, Adv. for UT of J&K
Ms. Soni Singh, Adv. for CPCB (Through VC)
Mr. Attin Shankar Rastogi, Adv. for MoEF & CC

ORDER

1. Learned Counsel appearing for respondents no. 4 to 6 submits that though reply on behalf of respondents no. 4 and 5 has been filed but further additional reply is required to be filed which will be filed within two weeks.
2. List on 19.11.2025.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

September 23, 2025
JG

P.c. Attended

1

Deputy Commissioner /ARA
Samba



Union Territory 253 Jammu & Kashmir
Office of the District Mineral Officer, Geology & Mining Department
DC Office Complex, 2nd floor of Block No. 2, Nandini Hills Samba

Pin Code: 184121

email: dmosambadgm@gmail.com

Deputy Commissioner
Samba

No.: DMO/S/NGT/2026-27/1407-08

Dated: 28/04/2026

Subject: OA No. 826/2024 – News item titled “Pillars of Ravi–Tawi Canal Bridge and Railway Bridge exposed after mining in Basantar River of Samba” appearing in Daily Excelsior dated 02.07.2024.

Sir,

Kindly refer to the subject cited above regarding mining activities in the Basantar River and the concerns raised therein. The point-wise reply on behalf of the District Mineral Officer, Samba is submitted as under:

1. Issue regarding exposure of pillars of Ravi–Tawi Canal Bridge and Railway Bridge due to mining in Basantar River :-

In this context, it is submitted that District Samba has a total of 19 minor mineral blocks, out of which 17 have been allotted through the e-auction process and 02 have been granted to Public Sector Undertakings (PSUs) i.e. M/s JK Projects Construction Corporation Ltd & M/s JK Minerals Ltd. These blocks/leases have been granted only after due compliance with all codal formalities, including:

- Approved Mining Plan
- Environmental Clearance (EC)
- Consent to Operate (CTO)
- Others conditions laid down by the Hon'ble NGT, as well as regulations prescribed by the Department and District Administration

At present, 09 blocks are operational. Mining operations in these blocks are being carried out strictly within the approved lease boundaries and in accordance with prescribed norms and conditions.

2. Monitoring of mining activities and prevention of illegal mining:-

Officials of the Department of Geology and Mining, along with the District Level Task Force Committee headed by the Deputy Commissioner and Tehsil Level Task Force Committees maintain regular surveillance and take prompt legal action whenever any instance of illegal mining is reported. A Quick Response Team has also been constituted in District Samba.

3. Action taken against violators:-



- More than 800 violators been penalized for violations related to illegal mining or unauthorized stocking of minerals outside designated blocks/leases.
- During the financial year (2025-26), more than ₹ 1.18 crores has been realized as penalty.

4. Institutional mechanism for enforcement:-

A Multi-Departmental District Level Task Force has been constituted to monitor and curb illegal mining activities. In addition:

- Tehsil Level Task Force Committees are functional
- A Quick Response Team is operational in District Samba

5. Surveillance and monitoring measures:-

30 CCTV cameras have been installed at vulnerable locations, including:

- Samba Bridge
- Bein Bridge

These ensure continuous monitoring of mining activities and movement of mineral-laden vehicles.

6. Clarification regarding the news report:-

It is submitted that the news report appears to be based on verbal assertions and is not supported by documentary evidence. It is reiterated that mining is strictly prohibited within a distance of 500 meters from bridges and this restriction is being strictly enforced by the Department.

✓ 7. Excavation observed near bridges:-

The excavation observed near certain National Highway bridges is primarily attributable to ongoing construction works related to the **Delhi–Amritsar–Katra Expressway** and the widening/repair of existing infrastructure. These works are being executed by authorized agencies engaged by NHAI. Such activities may appear as mining to a lay observer but are, in fact, legitimate construction operations.

8. Permissions for bridge repair works:-

For repair and maintenance of bridges, including the Ravi–Tawi Canal Bridge and Railway Bridges, the concerned executing agencies have duly obtained the requisite permissions. Copies of such permissions are enclosed as **Annexure-A1**. Recent geo-tagged photographs of the Ravi–Tawi Canal Bridge and Railway Bridge are also enclosed for kind reference.



Union Territory of Jammu & Kashmir
Office of the District Mineral Officer, Geology & Mining Department
DC Office Complex, 2nd floor of Block No. 2, Nandini Hills Samba

Pin Code: 184121

email: dmosambadgm@gmail.com



Conclusion

It is reiterated that mining activities in District Samba are being conducted strictly in accordance with the prescribed rules and regulations. All necessary measures are in place to prevent illegal mining and to safeguard public infrastructure.

Yours faithfully,

District Mineral Officer
Samba

28/04/2026.

Copy to the:

1. Director, Geology & Mining Department JKUT Jammu for kind information please.



भारतीय राष्ट्रीय राजमार्ग प्राधिकरण
256

NATIONAL HIGHWAYS AUTHORITY OF INDIA

सड़क परिवहन और राजमार्ग मंत्रालय, भारत सरकार
(Ministry of Road Transport and Highways, Govt. of India)
Project Implementation Unit, 315/1, 2nd Floor, Channi Himmat- Jammu - 180 015.
Email:- piujammu@gmail.com

Ref: PD/JMU/O&M/23-24/JB/ 580

Dated: 27.02.2024

District Mineral Officer

Govt. of J&K

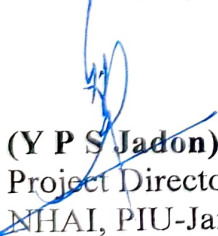
Samba.

Sub:- Emergent repair to floor protection of Basanter Bridge at Km. 69+400 in District Samba:- **Necessary Cooperation-Reg.**

Regarding the cited subject, it is intimated that the work of emergent repair to floor protection of Basanter Bridge at Km. 69+400 in District Samba was already taken up by our Executing Agency.

2 Executing Agency has to lay boulder apron in wire crate (approx. 1350 cum qty) for which our Executing Agency requires 3375 tonnes of boulders for protection of the bridge before monsoon to ensure safety of the road users and uninterrupted flow of traffic. Out of 3375 tonnes Executing Agency procures 2000 tonnes of boulders from open market and it is also hereby ensured that Executing Agency is using the existing boulders available at the site (approx. 1400 tonne) for the above said work.

3 Further, it is intimated that Executing Agency is not transporting the material outside the Basanter River as such it is requested to kindly permit our Executing Agency for the same.


(Y P S Jadon)
Project Director
NHAI, PIU-Jammu.

मुख्य कार्यालय जी-5 एवं 6 द्वारका नई दिल्ली - 110075
Head Office: G 5&6, Sector-10, Dwarka, New Delhi - 110075

OFFICE OF THE EXECUTIVE ENGINEER
TAWI CANAL CONSTRUCTION DIVISION, RTIC, CANAL ROAD, JAMMU- 180002

District Development Commissioner,
Samba

No: - TCCD/JI/4639-43

Date:- 11-03-2024


Sub: - Protection of Basantar Aquaduct of Main Ravi Canal at RD 77650M.

Sir,

The work of Protection of Basantar Aquaduct of Main Ravi Canal of RD 77650M under UT Capex has been taken up in hand by Tawi Canal Construction Division, RTIC Jammu.

In this context, it is requested to kindly allow this department to execute the work in the Basantar Nallah as the work is of urgent nature keeping in mind the safety of the structure.

Yours Faithfully



Executive Engineer,
Tawi Canal Construction Division,
Jammu.

Copy to the:-

1. Chief Engineer, RTIC, Jammu for information please.
2. Superintending Engineer, RTCC, Jammu for information please.
3. District Mineral Officer Samba for information please.
4. Assistant Executive Engineer, TCC Sub Division IV Jammu for information and followup.

No. SW- 607/JAT

Date: 23/12/2023

Office of the Sr. Section Engineer (Works)/JAT

Northern Railway

Divisional Mining Officer, Samba

Subject: - Permission for Engagement of JCB and Hydra for shifting of washed away tetra pods in downstream side of Bridge 172 (Basanter).

Reference: Asst. Divisional Engineer/NR/JAT Office Letter No. 27-W/T-124/JAT, Dated: 08-02-2023


Vide above subject and reference, this is for your information that some tetra pods have been washed away towards D/S side of Br. 172 (Basanter) during the monsoon season. These need to be shifted back to the original positions for which Men and machinery will be engaged by the Agency during the maintenance period of the works contract vide LOA No. 01097870056965 and the name of the work "Provision of Tetra-pods near guide bund of Br.no.172 on upstream side and provision of cement concrete blocks around the piers to check the scouring of Br. no. 172 (Basanter) on PTK-JAT Section under ADEN/JAT". Your kind permission is sought for the same please, given the urgency of the work and the safety of the said bridge.

This is for your kind information and necessary action please.

DA as above.

Copy to:

1. DC Samba for kind information please.
2. ADEN/JAT for kind information please.
3. XEN/Flood Control/SAMBA for inf. please


Sr. Section Engineer (Works)
Northern Railway
Jammu Tawi



Office of ADEN/JAT

Northern Railway

NO: 27-W/T-124 /JAT

Dated.08.02.2023

Divisional Mining Officer**Samba.**

Subject: Issuance of Disposal permit in favor of Sh. Sujan Singh Govt. Contractor for the ongoing Railway work at Bridge no. 172, LAO no. 01097870056965.

Ref: Minutes of meeting chaired by DC Samba on 24.01.2023.

Kindly find enclosed here with the authority letter in favour of Sujan Singh Govt. contractor for the execution of the Railway work LAO no. 01097870056965 and the name of the work "Provision of tetra pods near guide bund of Bridge no 172 on UP stream side and provision of cement concrete blocks around the piers to check the scouring of bridge no 172 (Basanter Bridge) on PTK-JAT section under ADEN/JAT. The contract agreement of the work is attached here with.

You are requested to issue necessary disposal permit for the utilization of minor minerals i.e excavated material at the same site.


Asstt. Divisional Engineer

Northern Railway

Jammu (Tawi)

Mob. 9797532220

Copy: 1. DC/ Samba for kind information please

2. XEN/ Flood Control, Samba for kind information please

Assistant Divil. Engineer
Northen Railways
Jammu Tawi

Subject: Construction of Diversion Channel in Basanter river without seeking permission as per J&K Water resources Act.


Sir,

Reference is invited to the letter received from your office vide No. 27-W/T-124/JAT Dated 20-1-2023. In this regard, kindly find enclosed here with rule 107 of SRO 105 which is self-explanatory and as such no exemption on payment of royalty and obtaining proper mineral concession for use of minor minerals regarding the Minor Mineral dumped in the form of ROW excavated during your execution and use of same material for filling and other purpose.

In view of the above, it is advised to follow the procedure under rules and payment of royalty there off. Noncompliance on the part of executing agencies may invoke action as prescribed under SRO 105 on account of illegal consumption. The matter needs immediate attention at your end. Meanwhile, you are also directed to detail this office the consumption of minor minerals including ROW strictly as per BOQ on monthly basis duly authenticated by principal employer so that timely reconciliation of the figure of consumption be done to avoid any loss to the state exchequer.

Further in this regard find enclosed here with minutes of meeting of the office of Deputy Commissioner vide no. DCS/PS/2022-23/3062-66 Dated 25-01-2023. Hence you are you are advised to apply after getting NOCs from concerned departments for permits like STPs/DPs through online mode only on the website www.geologyminingjk.com.

Yours Sincerely


District Mineral Officer
Samba

Enclosure:

No:DMO/S/Notice/2022-23/1269-1273

Date: 04/02/2023

Copy to:

1. Deputy Commissioner Samba for favor of information.
2. Director Geology and Mining Govt of J&K UT for favor of information.
3. Joint Director Geology and Mining, Jammu for favor of information.
4. Executive Engineer Flood Control Division, Samba

**GOVERNMENT OF JAMMU AND KASHMIR
OFFICE OF THE DEPUTY COMMISSIONER,**

Phone No (O). 01923-241143
District COVID Control Room No. 01923-246915 / 01923-241004
District Telemedicine No. 60065-00528

Nandini Hills, Samba

Email: samba@nic.in
Website: samba.gov.in

Minutes of meeting chaired by the Deputy Commissioner Samba regarding issues of Railway Department and Geology and Mining Department on 24.01.2023 at 01:00 PM, in her Office Chamber.

A meeting held on 24.01.2023 under the chairpersonship of Deputy Commissioner Samba and following officers attended the Meeting: -

1. Mohd. Sayeed, JKAS, DMO Samba.
2. Sanjeev Kumar Gupta, AEE Flood Control, Division Samba.
3. Ashwani Kumar, Senior Section Officer with Jammu Tawi, Northern Railway.
4. Sanjay Kumar, Senior Section Officer with Jammu Tawi, Northern Railway.

S.No.	Point discussed	Deliberations/Decisions	Action to be taken by
1.	Division Channel Constructed by Railway Department without the permission of Flood Control Department	It is apprised to the chair that the construction of Division Channel are of urgent nature. It is decided in the meeting that keeping in view the urgency of the work, the Flood Control Department shall monitor the construction work periodically who will be informed, in advance, by the Railway Department.	i. Railway Department ii. Flood Control Department
2.	Railway Level Crossing - C-48 at Samba and C-51 at Gurha Salathia	Executive Engineer PWD Samba shall be the Nodal Officer and a team comprising of Executive Engineer PWD Samba, Tehsildar concerned and representative of Railway Department shall jointly verify the feasibility of crossings within weeks' time positively.	i. Executive Engineer, PWD Samba. ii. Tehsildar concerned. ii. Rep. of Railway Department
3.	Repair work of Bridge No. 172, Basanter Bridge	Material required for the repair work shall be lifted after obtaining proper permission from Mining Department. Contractor entrusted with the construction work shall apply online to DMO Samba for disposal of excavated material.	i. Railway Department ii. DMO Samba

This issues with the approval of the Deputy Commissioner, Samba.


Roshan Lal,
PA/NT to DC Samba

Dated: 25/01/2023

No: DCS/PS/2022-23/3062-66
Copy to the:-

- 1) Executive Engineer, PWD, Samba for information and n/action.
- 2) District Mineral Officer, Samba for information and n/action.
- 3) Senior Section Engineer Works Jammu Tawi, Northern Railway for information and n/action.
- 4) Tehsildar Samba and Vijaypur for information and n/action.

Office of the
Asstt. Divil. Engineer
Northern Railway
Jammu Tawi

No.27-W/T-124/JAT
Dated:-20.01.2023

Executive Engineer
Flood Control Division, Jammu

Sub:- Construction of Diversion channel in Basanter river without seeking permission as per J&K water Resources Act.

Ref:-1). Your Office letter No. FCDS/2022-23/52226-30. Dated 19.01.2023.
2). SSE/W/JAT'S letter No. SW-607/JAT dated 17.09.2022

Vide above referred subject, during the recent monsoons the PTK end Guide Bund of bridge no - 172 was damaged remarkably and with the continuous mining by private agencies on D/S side of Railway bridge the Foundation of Pier no P1, P2,&P3 both UP and DN bridges (Br.No. 172) had been exposed up to 6.0 mtrs depth causing danger to Railway bridge. So, for the immediate repair to protection work of pier P1,P2,P3 and repair of Guide Bund, one work was sanctioned in Railway Boundary as per para 802 /803 of Indian railways bridge manual.

Northern Railway has acquired 548.64 mtrs of land at U/S side and 243.48mtrs of land towards D/S Side of the bridge (UP stream side of Br. No. 172 DN).

For the repair to Damaged Guide Bund & pier foundations of Pier P1,P2 &P3 of bridge, the flow of water has to be diverted away from the Guide bund, So one dummy canal has been excavated in consultation with Ravi Tawi Irrigation Department which is of 140 mtrs in length & not 400 mtrs and is constructed on U/S side of the Railway Bridge not on D/S side. The work is in progress and is urgently required keeping in view the safety of hundreds of passengers travelling over this Railway bridge. After the protection work around P1,P2 & P3 and Guide Bund repair will be completed, this dummy canal will be leveled for flow of water in whole water way of the Bridge. Before starting the work the information in this regard was given vide letter No. SW-607/JAT dated 17.09.2022 by the Senior Section Engineer Works Jammu.

So, it is very important to stop the mining on D/S side of Bridge No. 172 which is being carried out by the private agency so as to prevent further damage to Bridge.

Please, Cooperate for safe protection of Railway Bridge.


Asstt. Divil. Engineer
Northern Railway
Jammu Tawi
(Mobile No. 9797532220)
N. Rly. Jammu Tawi

- Copy to :- 1. **DC Samba** for kind information please.
2. **Chief Mining officer SAMBA** for favorable consideration please.
3. Sr.DEN-IV/FZR for information please.
4. SD/JAT for information please.

Mr. Randeep
write & let me know
Munaf

Geology & Mining Department rebuts news report

■ JL NEWS SERVICE

SAMBA, Jun 3: Geology & Mining Department has refuted a news report appearing in a section of the press claiming illegal mining in Samba District.

Officials termed the report published with photos of mining near Chichi Mata ji with 50 feet deep trenches as misleading. "There is no denying of the fact that some defaulters, during odd hours, may resort to mineral theft but such a story devoid of any facts can't undermine the efforts and achievements of the district administration," the officials added.

Adding further, the officials said that the district administration has devised an effective mech-

anism with the Multi departmental task force cell at district and Tehsil levels, besides a control room with a contact number, to ensure prompt response to illegal activities in the district.

"With the joint efforts of multiple departments, as many as 895 vehicles were penalized in the last two years and a penalty amounting to Rs 1.45 Crore was imposed and collected by the mining department. In addition to this, in this Financial year in the month of April, 43 vehicles were penalized and penalty amounting to the tune Rs 7,10,545 was collected besides generating revenue of Rs 22 lacs" the officials of the Department added.

The officials further stated that the Police department detained around 170 vehicles involved in illegal mining in the district at different locations and recovered a penalty amounting to the tune of Rs 25 lakh.

Terming the news as misleading, the department said that it projects an unfair and misleading narrative that maligns the image of the entire district administration. Such reporting undermines the significant efforts made by the administration to control and prevent illegal activities. "We request that the erroneous news item be retracted or corrected to reflect the true situation. Accurate reporting is crucial to maintain public

trust and ensure that the reputation of Samba administration is not unfairly tarnished" the officials added.

While acknowledging isolated incidents of mineral theft during odd hours, the department said "The district administration employs rigorous monitoring and enforcement measures to prevent such activities. Multi Departmental District Level and Tehsil Level Task Force Cells are in place and these are keeping continuous watch and taking cognisance of violations which is evident from the seizures and fines imposed by Geology and Mining Department in collaboration of civil and police administration."

264 Geology & Mining Dept rebuts news report

Samba, June 03: Geology & Mining Department has refuted a news report appearing in a section of the press claiming illegal mining in Samba District.

Officials termed the report published with photos of mining near Chichi Mataji with 50 feet deep trenches as misleading. "There is no denying of the fact that some defaulters, during odd hours, may resort to mineral theft but such a story devoid of any facts can't undermine the efforts and achievements of the district administration," the officials added.

Adding further, the officials said that the district administration has devised an effective mechanism with the Multi departmental task force cell at district and Tehsil levels, besides a control room with a contact number, to ensure prompt response to illegal activities



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Geology & Mining Department 20 rebut news report

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Geology & Mining Department rebuts news report

GY CORRESPONDENT
SAMBA, JUNE 03

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Mega Auvah Yoga Camp held at

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Mega Avush Yoga Camp held at



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